

OFFICE OF THE DISTRICT JUDGE, PRATAPGARH.

ORDER No. 132 Dated 22.06.2021

In supersession of my earlier order no. 126 dated 16.06.2021 and in compliance of Hon'ble High Courts letter no. 1969/LXXXVII/CPC/e-court/Allahabad dated 21.06.2020, It is hereby ordered that :-

- (1) All the Courts at headquarter and outlying Court Kunda and Lalganj Ajhara shall take-up the following matters as detailed below :
- (A) All cases excluding recording of evidences. (in urgent cases the recording of evidence may be done with prior permission of undersigned)
- (B) Matters of urgent nature be given priority.
- (C) The remand and other Judicial work in respect of under-trial prisoner shall be done through video-conferencing only. In case of any technical issues, other modes can be adopted with prior permission of undersigned.
- (D) Other Office related pending works.
- (E) Any other Administrative work.
- (2) The facility of virtual court may be utilized for the above purpose as and when demand made by the Judicial Officers/ Ld Counsel.
- (3) As soon as the work is completed the Judicial Officers and Court staffs may leave the Court premises under intimation to the Administrative Office or Nazarat as the case may be.
- (4) Only 4 Chair will be arranged in court room for advocates with proper distance.
- (5) Mask shall be used by everyone who enters the court room. Reader is directed to ensure that sanitizer shall be arranged at the door of Court room. Reader, Clerk etc shall follow Social Distancing guidelines.
- (6) O/C Nazarat is directed to ensure sanitization of Court campuses/Courts. Whenever such sanitization work in the Court/Court campus is not carried out information be sent to District Administration and undersigned immediately.
- (7) Nodal Officer (Computer) is directed to ensure compliance of the directions of the Hon'ble High Court, on his part. System Officer is directed to upload this order on the official website of the District Court Pratapgarh.
- (8) The Ld. Advocates are requested that they shall write their mobile no. on the application of the cases which are going to be registered in CIS at Judicial Service Center, so that in case of defect if any, may be informed.
- (9) Only such Ld. Advocates are allowed to enter into the Court premises, whose cases/matters are listed on particular date and as soon as the arguments of Ld Counsels are completed, they are requested to leave the the court premises.

This order shall be effective from 23.06.2021.

Inform all concerned.

Dated: 22.06.2021

Sd/-
District Judge
Pratapgarh.

Copy forwarded to:-

1. District Magistrate, Pratapgarh.
2. Superintendent of Police, Pratapgarh.
3. Chief Medical Officer, Pratapgarh.
4. Bar Associations of District Pratapgarh.
5. DGC, Civil and Criminal Pratapgarh.
6. S.P.O Pratapgarh
7. Secretary DLSA, Pratapgarh.
8. Jail Superintendent, Pratapgarh
9. District Information Officer for publicly in the News papers.

Om Kumar Singh
Administrative Officer,
Office of the District Judge,
Pratapgarh.